

**Central Administrative Tribunal  
Jammu Bench, Jammu**



T.A. No. 8688/2020  
(S.W.P. No.997/2016)

Wednesday, this the 31<sup>st</sup> day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Tariq Ahmad Mir,  
Sipoy No. 110200627, 20 BN ITBP Force,  
S/o Abdul Rehman Mir,  
R/o Shamsipora,  
Anantnag, at present Nai Sarak, Habbakadal,  
Srinagar.

..Applicant  
(Mr. A. M. Dar, Advocate)

VERSUS

1. Union of India through Secretary to Govt. of India,  
Ministry of Home Affairs, Govt. of India, New Delhi.
2. Director – General, Indo Tibetan Border Police Force,  
(ITBPF), Ministry of Home Affairs, Government of India, New  
Delhi.
3. Commandant, 20<sup>th</sup> Battalion, ITB Police Force,  
Ministry of Home Affairs, Government of India, C/o 56 APO.

..Respondents  
(Mr. Raghu Mehta, Senior Central Government Standing  
Counsel)

**ORDER (ORAL)**

**Mr. Justice L. Narasimha Reddy:**

This T.A. arises out of an SWP No.997/2016. The applicant is working as Sepoy in the Indo-Tibetan Border Police (ITBP) Force and he filed the SWP before the Hon'ble High Court of

Jammu & Kashmir, challenging an order dated 21.06.2013. The SWP was transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.8688/2020. The Tribunal does not have jurisdiction as regards the matters pertaining to uniformed officers of ITBP.



2. We, therefore, direct the Registry to return the file to the Hon'ble High Court of Jammu and Kashmir.

**( Mohd. Jamshed )**  
Member (A)

**( Justice L. Narasimha Reddy )**  
Chairman

**March 31, 2021**  
/sunil/vb/ankit/akshaya